

Centre and States differences on Allocation and priorities in Plan

*38. SHRI C. K. CHANDRAPPA:

SHRI VIJAY KUMAR MALHOTRA:

Will the Minister of PLANNING be pleased to state:

(a) is it a fact that no basic changes are likely to be made in the Sixth Plan;

(b) is it a fact that there is a rift between the Centre and States regarding plan allocation as well as on priorities; and

(c) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c) The National Development Council, having approved the objectives enunciated in the Draft Plan (1978-83) desired the setting up of a Committee of the N.D.C. to review fiscal arrangements between the States and the Centre. A Committee of the N.D.C. deliberated upon the subject. A full meeting of the N.D.C. is scheduled to be held on February 24 and 25, 1979 to consider the outcome of these deliberations. There are no differences in the Council on plan priorities, nor on basic changes proposed to be made in the Draft Plan.

Rejection of Bihar's Draft mid-term Plan for 1979-83

*39. SHRI ISHWAR CHAUDHRY: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission have rejected Bihar's draft mid-term plan for 1979-83, which envisage a total outlay of Rs. 6,059.96 crores; and

(b) if so, the reasons thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b) The size of Bihar's Five Year Plan for 1978-83 is still under consideration.

Settlement of border disputes between Maharashtra and Karnataka

*40. SHRI DAJIBA DESAI:

SHRI D. B. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state what steps Government of India have taken or propose to take to bring round the two Chief Ministers of Maharashtra and Karnataka for the settlement of border dispute between Maharashtra and Karnataka?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): As stated earlier, the Government has always been of the view that a really lasting solution of the dispute can emerge only through willing cooperation and consensus between the two State Governments. As such it is for the Chief Ministers of both the States to work out a mutually acceptable solution of the boundary dispute through discussions. The Central Government, if approached by the Chief Ministers for any assistance in the matter, would be glad to extend it.

Cases Filed to Investigate into Emergency Excesses

201. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many civil and criminal cases have been filed so far on the basis of the Reports of the Shah Commission, Jaganmohan Reddy Commission and other Commissions appointed since 1977 to investigate into the Emergency excesses;

(b) particulars of the cases filed and persons involved in each case; and

(c) the progress of the cases registered so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c) Seventeen criminal cases have been registered so far. A statement showing